

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-623(ND)/2018

IN THE MATTER OF:

M/s J.M. Kapoor & Co.

vs

M/s Novex Pvt. Ltd.

....PETITIONER

.... RESPONDENT

SECTION

Under Section 9 IBC, 2016

Order delivered on 31.01.2019

Coram:

Ms. Ina Malhotra,

Hon'ble Member (Judicial)

For the Applicant

: Mr. Sourit Arora, Advocate

For the Respondent

:

ORDER

CA No. 66 of 2018 has been filed by the COC proposing the name of Mr. Ajay Kumar Jain as the RP in this case. The said resolution has been passed in the meeting of the COC convened on 16.01.2019. The resolution is placed on pages no. 17 and 18 of the said application (annexure A3). The consent of the RP in form AA has also placed on record. However his certificate of registration has not been filed. Let the steps be taken to file <sup>the</sup> same before Mr. Ajay Kumar Jain is confirmed as the RP. Renotify this case for further consideration on 04.02.2019.

CA 36 of 2018 has been filed by way of report by the Interim Resolution Professional. The same is taken on record.

—Sd—

(INA MALHOTRA)  
MEMBER (JUDICIAL)